

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – I

ITEM No.7 - IA/628(AHM)2024 in IA/632(AHM)2021
In
CP(IB) 379 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on 23/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :Ms. Hirva Dave, Advocate a. w. Mr. Jaimin R Dave,
Advocate
For the Respondent :

ORDER

IA/628(AHM)2024 in IA/632(AHM)2021

This is an application filed by the Liquidator for placing on record Progress Report for quarter ended March, 2024 of the Corporate Debtor and re-classification in updated list of Stakeholders. The same is taken on record, with all just exceptions.

Place the report with the main file for further reference.

With this, **IA/628(AHM)2024 in IA/632(AHM)2021** stands disposed of.

-Sd-

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)